

Dispute between Workers and Management of Hindustan Housing Factory

6671. SHRI BAL RAJ MADHOK : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state the steps being taken to settle the dispute between workers and management of Hindustan Housing Factory through bilateral talks to avoid further complications and hardships to workers ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : The workers of the Hindustan Housing Factory Limited have been demanding dearness allowance at rates paid to Central Government employees. A dispute arose between the employees and the management over this matter. This dispute was referred by the Delhi Administration to the Industrial Tribunal for adjudication in January 1967. Following the Tribunal's award, the matter was taken to the High Court who has recently decided that the dispute be remitted to the Tribunal. As the matter has been subjudice, no bilateral talks have been held.

Issue of Passes to Officers of Indian Oil Corporation for entry into various Ministries

6672. SHRI MANGALATHUMADAM : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that only a few Officers of the Indian Oil Corporation Ltd., have been given entry passes for entry in the Ministries for official work ;

(b) whether it is also a fact that most of these officers function in Bombay and the junior Officers who have not been issued passes are finding it difficult to go to the Ministries and meet the Officers, for want of regular Passes ; and

(c) if so, the steps taken by Government to remedy the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) to (c). As per the requirements indicated by the Indian Oil Corporation, 12 entry passes have been issued for Indian Oil Corporation's officers. Their distribution has been made as per the Indian Oil Corporation's advice. Out of the 12 passes, 11 have been issued in favour of officers posted in Delhi. Absence of a regular pass does not cause any difficulty as passes for temporary periods can be had from the Reception desk. No representation of any increase in the number of passes has been received from the Indian Oil Corporation.

Recruitment of Class-I Income Tax Officers

6673. SHRI ABDUL GHANI DAR : Will the Minister of FINANCE be pleased to state :

(a) the percentage for promotion of Class II Income Tax Officers to Class I as compared with direct recruitment of Class I Officers ;

(b) the date on which the promotion of Class II Income Tax Officers to Class I took place in the past ; and

(c) the reasons for not promoting them thereafter when direct recruitment to Class I cadre continued year after year ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) The percentage for promotions and direct recruitment to Income-Tax Officers, Class I is 33½% and 66½% respectively.

(b) The last promotions of Income-tax Officers, Class II to Class I were made with effect from 1.1.66.

(c) In 1965-66, an appeal and a writ petition were filed in the Supreme Court by direct recruits, contending, *inter-alia*, excess promotions of Income-tax Officers' Class II to posts